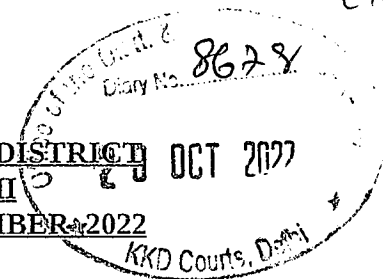


OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE : EAST DISTRICT
SESSIONS DIVISION, KARKARDOOMA COURTS : DELHI
DUTY ROSTER OF MAGISTRATES FOR THE MONTH OF NOVEMBER-2022



The following Metropolitan Magistrates will look after the work of Duty Magistrate in East District at Karkardooma Courts, Delhi on the dates mentioned against their names. It is enjoined upon the Duty Magistrates to hold trial of accused persons involved in petty cases whenever necessary and to attend all urgent matters as are placed before them. They should always be available at their homes on the day of their Duty.

On Sundays and other holidays, they are required to reach the court at 11:00 am and remain there till 5.00 p.m. or till the disposal of remand and other misc. work including Superdari, Traffic challans disposal, recording of statement u/s 164 Cr.P.C., etc. whichever is later. On working days, Duty Magistrates shall remain in the court till 5:00 PM. The Duty Magistrates would be assisted by their own staff.

Sl.No.	Name of the of Magistrate	Days	Holidays	Room No.
1	Sh. Arvind Dev , Ld. MM-01 R/o 89 Jai Lakshmi Apartment , I.P. Extension , Delhi-110092	01-11-2022 02-11-2022 03-11-2022	-	26
2	Sh. Jitendra Pratap Singh, Ld. CMM R/o C-14 , Saket Courts, Residential Complex Saket Delhi.	--	06-11-2022	29
3	Sh. Vinod Joshi, Ld. MM-02 R/o B-404 , Judicial Officers , Residential Quarters , Sector-26 , Rohini , Delhi	04-11-2022 05-11-2022 07-11-2022	-	15
4	Ms. Himanshi Tyagi, Ld. MM-03 R/o 9 235 A, Raj Nagar, Sector 9 , Ghaziabad ,U.P	22-11-2022 23-11-2022 24-11-2022	27-11-2022	16
5	Ms. Sonika, Ld. M.M. R/o Flat No. 605, Judge's Residential Complex, Karkardooma Court, Delhi.	18-11-2022 19-11-2022 29-11-2022	08-11-2022	32
6	Ms. Chhaya Tyagi, Ld. MM R/o Flat No. 405, Residential Court Complex, Karkardooma Courts, Delhi.	26-11-2022 28-11-2022	13-11-2022	03
7	Ms. Shazadi Halima Sadiya, Ld. MM (Mahila Court) R/o Florence A -304, Grand Omaxe, Noida- Sector - 93 B UP. 201304.	09-11-2022 10-11-2022 25-11-2022	-	24
8	Ms. Shruti Chaudhary, Ld. MM (Mahila Court) R/o H.No.5 , Kalyan Vihar , Polo Road , Near Shani Mandir, New Delhi	15-11-2022 16-11-2022 17-11-2022	-	14
9	Sh. Akhil Malik, Ld. MM R/o Flat No.53 , Aakriti Apartments , Plot No. 62, I.P. Extention , Patparganj , Delhi-1100092	21-11-2022 30-11-2022	20-11-2022	30
10	Ms. Pooja Yadav Ld. MM R/o. F-227, Sector -9, New Vijay Nagar, Ghaziabad, U.P. 201009	11-11-2022 14-11-2022	12-11-2022	20

NOTE:-

When any Magistrate is absent on the day of their Duty, the Duty Magistrate shall be assisted by their own staff.

3. The Magistrates deputed as Duty Magistrates on holidays will be entitled to avail Special Casual Leave within **One Year** (This is with reference to Endst. No. 6546-63/Rules/DHC dated 06/03/2012, Delhi Judicial Service (Leave) Rules) and the staff of their courts will be entitled to avail Special Casual Leave within **Six months** (This is in reference to the office order no. 72971-73101/ Admn.II/Leave/2018 dt. 22.11.2018 of Ld. District & Sessions Judge, Delhi). The Magistrates while forwarding the application of the staff for grant of such special casual leave (compensatory) shall verify that the official concerned had actually worked on a particular date.
4. The Magistrates who are deputed as Duty Magistrate if summoned for the day of such duty to appear as witness in a court located in court complex other than the place of posting will send formal request in advance to the court where he is to appear as a witness for his/her exemption from court attendance. If the court in question again intimates the officer requiring his/her attendance for that date, he/she may do so in the forenoon session under intimation to the undersigned. (Ref. S.O. Issued by the District & Sessions Judge, Delhi vide letter no. 42534-684/DM/Gaz. dt. 26.10.99).
5. **No Magistrate shall proceed on leave or remain absent on the day he/she is deputed as Duty Magistrate except under exceptional circumstances or emergency. In case of an emergency or any other inevitable circumstances, if a Duty Magistrate must proceed on leave, he/she shall send a formal request in advance for change of duty with the officer agreeing to perform duty in his/her place in the office of the undersigned.**
6. **In case a Duty Magistrate is confronted with any medical issue (including Corona related) or has to attend any official assignment such as training programme at Delhi Judicial Academy or any official conference, etc., on the date of duty being a working day, on a short notice and is unable to obtain consent of any other officer to perform the duty in his/her place, he/she shall immediately, on receipt of intimation in this regard, inform the office of undersigned. In such a situation, next available Link Magistrate of the said officer shall work as Duty Magistrate on that particular day.**
7. The duty Magistrate of the day shall report at Video Conferencing Room latest by 12.00 noon and shall dispose of the work as per directions of the undersigned.
8. It is clarified that Duty Magistrate of a particular day shall work as Duty Magistrate from 10.00 a.m. on the day of his duty till 9.59 a.m. on the immediate succeeding day.
9. Whenever a Magistrate is Duty Magistrate on any working day, he/she is exempted from entertaining applications of other courts for TIP proceedings and recording of statements u/s 164 Cr.PC (**except as those referred in Clause 11 of the Duty Roster**) and to work as Link MM on that day. However it is clarified that any pre-fixed applications will be decided by him/her only and the undersigned can also mark such applications or work of Link MM in the event of extreme exigency.
10. Wherever it is feasible and practicable, the Duty Magistrate can take up and dispose matters through Video Conferencing but after duly following the **Video Conferencing Rules 2020** as notified by Delhi High Court on 1st June 2020.

- 11 The Applications for recording statements u/s 164 Cr.P.C. of any child/victim pertaining to POCSO Act or any application constituting crime against women u/s 376 to 376D shall be recorded by a lady Magistrate, marked by Ld. ACMM or Ld. Duty Magistrate (as the case may be) to any other lady Magistrate on physical duty, on the said day. However, if no lady Magistrate is available, the Duty Magistrate shall thereby record the statement himself / herself but with the consent of the victim.
- 12 **It is further clarified that the duty Magistrates shall have to attend the court physically on their duty day during court hours.**

(SALONI SINGH)

Additional Chief Metropolitan Magistrate,
East District, Karkardooma Court, Delhi.

No. /CMM/EAST/KKD/Delhi

Dated: 28/10 /2022

Copy for information to:-

1. The Ld. Registrar General, High Court of Delhi at New Delhi.
2. The Principal District & Sessions Judge (HQ,) and West, THC, Delhi.
3. The Principal District & Session Judge East, North-East, and Shahdara, Karkardooma Courts, Delhi.
4. The Principal District & Session Judge, New Delhi, Patiala House, New Delhi.
5. The Principal District & Session Judge North, and North- West, Rohini, New Delhi.
6. The Principal District & Session Judge, South-West, Dwarka, New Delhi.
7. The Principal District & Session Judge South, and South-East, Saket, New Delhi.
8. The Principal District & Session Judge-cum-Special Judge, PC Act (CBI), Rouse Avenue, New Delhi.
9. The CMM, Central and West (Tis Hazari), New Delhi (PHC), North & North-West (Rohini), South-West (Dwarka), South & South-East (Saket), North-East and Shahdara, Karkardooma Courts, Delhi.
10. The Ld. Secretary, DLSA East, Karkardooma Courts, Delhi.
11. All the Ld. Metropolitan Magistrates, East District, Karkardooma Courts, Delhi.
- ✓ 12. The Incharge, District Courts Web-Site Committee, Tis Hazari Courts, Delhi.
13. The Incharge Computer Branch, Karkardooma Courts, Delhi. (uploading on Layers/Web-Site).
14. Superintendent Admn. and Care Taking Branch, Karkardooma Courts, Delhi.
15. Incharge Pool Car, Karkardooma Courts, Delhi.
16. Incharge Cash Branch, Karkardooma Courts, Delhi.
17. Director of prosecution, Delhi thr. Prosecution Branch, KKD Courts, Delhi.
18. Chief Public Prosecutor, Karkardooma Courts, East, Delhi.
19. The Commissioner of Police, Delhi and DCP, East, Delhi. (Through Chowki Incharge KKD, Delhi.)
20. The I G (Prison), Tihar Jail, Delhi/ New Delhi.
21. The Secretaries, Bar Association, THC, PHC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
22. Lock Up Incharge, Karkardooma, Delhi.
23. Information Center, Karkardooma Courts, Delhi.
24. Video Conference Room, Karkardooma Courts, Delhi.
25. For uploading on layers/Web-Site.
26. Office Order File.